- (c) and (d) Nil.
- (e) Does not arise.

Statement

Medical Facilities for Beedi Workers

- 1. Reservation of beds in T.B. Hospitals.
- Re-imbursement of actual cost of treatment to beed workers suffering from Cancer.
- Treatment of workers suffering from Mental Diseases and also grant of subsistence allowance and other benefits to such workers.
- 4. Grant of financial assistance to Beedi Workers (including Gharkhata Workers) for purchase of Spectacles.
- Grant-in-aid to bodies/organisation providing indoor treatment to Beedi Workers suffering from Leprosy and also grant of subsistence allowance to the eligible workers.
- Financial assistance under Maternity Benefit Scheme for Female Beedi Workers.
- 7. Payment of monetary compensation for sterilization to Beedi Workers.
- 8. Re-imbursement of expenditure to Beedi Workers suffering from Heart Diseases.
- 9. Re-imbursement of expenditure to Beedi Workers for Kidney Transplantation.
- 10. 210 dispensaries and 4 hospitals have been set up for providing free medical care to the beedi workers.

Decline in Export of Labour Intensive Goods

- †2681. SHRI KAPIL SIBAL: Will the Minister of LABOUR be pleased to state:
- (a) whether Government's attention has been drawn to the news-item under the caption, "Exports of labour intensive goods decline" which appeared in the 'Financial Express' dated 21st November, 2001;

[†]Original notice of the question was received in Hindi.

- (b) if so, whether it is a fact that the export or the goods manufactured through labour intensive technology has been decreasing; and
- (c) if so, the details thereof and the likely impact thereof on labour conditions?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI MUNI LALL): (a) to (c) Information is being collected and will be laid on the Table of the House.

Amendment in ID Act

- 2682. SHRI DIPANKAR MUKHERJEE: Will the Minister of LABOUR be pleased to state:
- (a) whether Government of West Bengal under Act XXXIII of 1989 has made some amendments in the ID Act including Section 25(O) in its application to West Bengal;
- (b) whether CPSUs in West Bengal complied with the amendments of the ID Act while seeking permission for closure; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI MUNI LALL): (a) to (c) Information is being collected and will be laid on the Table of the House.

Lifting of Ceiling on Bonus

2683, SHRI DIPANKAR MUKHERJEE: SHRI KHAGEN DAS:

Will the Minister of LABOUR be pleased to refer to answer to Unstarred Question 2352 and Starred Question 264 given in Rajya Sabha on 16th March, 2000 and 10th August, 2000 respectively and state:

- (a) whether Trade Unions have been demanding time and again for amendment of Bonus Act for abolition of ceiling on eligibility and computation;
- (b) whether Government are not taking any action on the same under the pressure from employees;
 - (c) if so, the reasons therefor; and